

भ्राम का निर्यात

3501. श्री गंगाधरन दीक्षित : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1975-76 में भारत से भ्राम की कितनी मात्रा में निर्यात किया गया ;

(ख) उसमें कितनी विदेशी मुद्रा प्राप्त की गई ;

(ग) निर्यात किन किन देशों को किया गया ; और

(घ) क्या भ्राम की निर्यात की गई मात्रा देश की आवश्यकताओं के अनतिरिक्त थी ?

बु विजय मंत्रालय में उपसंत्री (श्री विजयनाथ प्रताप सिंह) : (क) और (ख) अनुसन्ध आकडों के अनुसार अप्रैल 75 में फरवरी, 76 तक 11 महीनों के दौरान 159 लाख ६० मूल्य के 3847 मी० टन भ्रामों का निर्यात किया गया ।

(ग) मुख्यत बहरीन, द्वीप, द मई, कुवैत, मसकत, कतार, सिंगापुर तथा ब्रिटेन को ।

(घ) जी हाँ ।

Housing Loans Sanctioned by Life Insurance Corporation to Policy Holders

3502. PROF. NARAIN CHAND PARASHAR: Will the Minister of FINANCE be pleased to state:

(a) whether the Life Insurance Corporation has sanctioned any housing loans to the policy holders during the last three years;

(b) if so, the amounts sanctioned, separately year-wise as loans along-with the number of persons for the States of Jammu and Kashmir, Himachal Pradesh, Punjab, Haryana and the Union Territories of Delhi and Chandigarh; and

(c) the amount earmarked for this purpose during the current financial year?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) Yes, Sir.

(b) The number of loans and the amounts sanctioned thereunder by the LIC under its mortgage schemes, i.e., OYH Scheme, Individual Employees' Housing and Employees Cooperative Housing Schemes for housing purposes to the States of Jammu and Kashmir, Himachal Pradesh, Punjab, Haryana, and the Union Territories of Delhi and Chandigarh during the years 1972-73, 1973-74 and 1974-75 are as under:—

(In lakhs of Rupees)

Name of State	1972-73		1973-74		1974-75	
	No. of Loans	Amount	No. of Loans	Amount	No. of Loans	Amount
Jammu & Kashmir	5	0.97	6	1.06	15	3.99
Himachal Pradesh	1	0.10	..	..	1	0.15
Punjab	75	22.95	47	16.57	91	30.13
Haryana	42	11.69	29	7.26	31	9.58
Delhi	146	61.96	118	59.61	292	115.31
Chandigarh	23	6.52	11	3.70	36	12.70
TOTAL	292	104.19	211	88.20	466	171.86

(c) No separate allocations for housing loans are made as no limits have been specified to amount of housing loans which can be granted to policy holders in any given Financial Year.

**Proposal to involve students in the selling of Controlled Cloth**

3503. SHRI MOHINDER SINGH GILL: Will the Minister of COMMERCE be pleased to state:

(a) whether the National Textiles Corporation has drawn up a definite scheme to involve students to take its products to the door-steps of the commonman; and

(b) if so, the steps taken in this regard so far?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) Marketing officers of National Textile Corporation at various centres have been advised to get in touch with the educational institutions in the neighbourhood of the Corporation's retail outlets so as to get students sponsored for participating in its "Earn While You Learn" Scheme.

**Trivandrum Aerodrome**

3504. SHRI C. JANARDHANAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the preliminary works on the proposed project for the expansion of Trivandrum Aerodrome, so as to enable the safe landing of Boeing 707 aircraft, have been started; and

(b) if so, the broad outlines thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) and (b). The work on extension of the runway to 8000' and strengthening of the apron (concrete work only) and widening of taxi track (concrete work only) was awarded in January, 1978 and the work is in progress. The strengthening of the existing runway and the taxi track (bitumen work) is to be taken up shortly.

**Jute stocked with Mills**

3505. SHRI SAMAR GUHA: Will the Minister of COMMERCE be pleased to state the quantity of jute stocked in jute mills at the end of the year 1975?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): As at the end of December, 1975, the quantity of raw jute stocked in jute mills in India was 18.60 lakh bales.

**Teller system in Nationalised Banks**

3506. SHRI VASANT SATHE: Will the Minister of FINANCE be pleased to state:

(a) of the nationalised banks, how many banks have adopted teller system and to what extent; and

(b) what steps are taken or proposed for increasing adoption of teller system in nationalised banks in urban areas?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):

(a) and (b). Nine nationalised banks have adopted teller system for payment in 496 branches mostly in metropolitan and urban centres. Of the remaining five banks, one bank has introduced the facility in a modified way, namely, 'spot payment system', in 3 branches, another has reported that it intends to introduce 'instant payment system' in some of its branches, the third is evaluating the system and the remaining two are making arrangements for its introduction.

Banks are extending the teller system progressively in branches in which the workload would permit the introduction of the system.

राष्ट्रीयकृत बैंकों द्वारा राजस्थान में पिछड़ी जातियों को ऋण दिया जाता

3507. श्री लालजी भाई : क्या बिल नहीं यह बताने की कृपा करेंगे कि राजस्थान के उन जिलों के नाम क्या हैं जहाँ 20 सूची प्राथमिक कार्यक्रम के अन्तर्गत अब तक राष्ट्रीयकृत बैंकों ने पिछड़ी जातियों को ऋण दिये हैं और उनको किस किस प्रकार के ऋण दिये गये हैं ?

राजस्व और बैंकिंग विभाग के प्रभारी राज्यमंत्री (श्री प्रबल कुमार मुन्नाजी) : भारतीय रिजर्व बैंक ने सूचित किया है 20 सूची कार्यक्रम के संदर्भ में, राजस्थान के अधिकांश जिलों में सरकारी क्षेत्र के बैंकों ने सभाज के कमजोर वर्गों के, विशेष रूप से कृषि और तत्संबंधी कार्यों में लगे व्यक्तियों के, उत्पादनकारी प्रयासों में उनको हयकरघा बुनकरों और ग्रामीण शिल्पियों को सहायता देते हैं। यह भी सूचित किया गया है कि वे उनभाक्ता समितियों और उचित दर दकानों को ऋण सहायता देते हैं।

#### Tea prices

3508. SHRI RAM BHAGAT PASWAN: Will the Minister of COMMERCE be pleased to state.

(a) whether tea prices have been increasing steadily in the country; and

(b) if so, the reasons therefor and steps proposed to check this price rise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b). The prices of tea have shown a slightly upward trend in 1975-76 over 1974-75 as will be seen from

the following figures of auction prices realised:—

Year	Calcutta (Rs. Kg.)	Cochin (Rs. kg.)
1974-75	10.99	9.71
1975-76 (upto Feb.)	11.74	10.50

The rising trend in prices was set in by the increase in the costs of inputs such as fertilisers, chemicals, furnace oil, transport and labour wages.

The need for holding the price line especially in respect of brands of tea used by the common man has been impressed on the leading manufacturers of packet tea in the country. A reduction of 40 paise per Kg. in the prices of common brands of tea from August, 1975, is still being maintained.

#### Remittances by Multinational Corporations

3509 SHRI C. K. CHANDRAPPA: Will the Minister of FINANCE be pleased to state:

(a) the amount remitted abroad by multinational Corporations engaged in Industrial, Pharmaceutical and Fertiliser sectors in the years 1973-74, 1974-75 and 1975-76; and

(b) how do these remittances compare with those during 1972-73?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) and (b). Information is being collected and will be furnished to the extent available.

#### Foreign Assistance for Power or Irrigation Projects in Maharashtra

3511. SHRI SHANKERRAO SAVANT: Will the Minister of FINANCE be pleased to state:

(a) whether any foreign country, foreign bank or foreign institution offered to help the Government of

Maharashtra in carrying out its power or irrigation projects;

(b) if so, which are these countries, banks or institutions; and

(c) what is the extent of help they have offered and for which projects?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) No Sir.

(b) and (c). Does not arise.

**Representation from Gujarat Power-looms' Association**

3512. SHRI S. A. MURUGANANTHAM: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received a representation from Gujarat Powerlooms' Association in regard to grievances due to the imposition of new excise duty; and

(b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) Government's reactions will be known only at the time of adoption of the Finance Bill, 1978 by the Parliament.

**Export of Manganese Ore**

3513. SHRI PRABODH CHANDRA: Will the Minister of COMMERCE be pleased to state:

(a) whether manganese ore export has fetched less revenue last year; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) No, Sir. Exports during 1975-76

are estimated at Rs. 19.66 crores as against Rs. 18.69 crores during 1974-75.

(b) Does not arise.

**भारतीय बैंकर-संस्थान द्वारा आयोजित परीक्षाओं में हिन्दी का प्रयोग**

3514. श्री किरंजीव झा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय बैंकर संस्थान ने अपनी परीक्षाओं के लिये हिन्दी के बैंकस्तिक माध्यम के रूप में प्रयोग किये जाने का अनुमोदन किया है ;

(ख) यदि हां, तो कब से ; और

(ग) परीक्षा के विभिन्न विषयों के लिए उपयुक्त हिन्दी पाठ्य पुस्तकें उपलब्ध कराने हेतु क्या प्रयास किये गये हैं ?

राजस्व और बैंकिंग विभाग के प्रभारी राज्य मंत्री (श्री प्रणव कुमार मुलर्जी) : (क) से (ग). इंडियन बकर्स इंस्टीट्यूट एक स्वशासी निकाय है, जो कम्पनी अधिनियम, 1956 के अधीन रजिस्टर्ड एक लाभ कमाने वाली कम्पनी है। यह इंस्टीट्यूट वर्ष में दो बार "एसोशिएट" परीक्षा लेता है। यह "कोम्पायरेशन" और 'इंडस्ट्रियल फ़ाइनेंस' विषयों में भी हर वर्ष एक बार सर्टीफिकेट परीक्षा लेता है। इस इंस्टीट्यूट के नियमों में यह विहित है कि इसकी परीक्षाओं में दिये गये प्रश्नों के उत्तर केवल अंग्रेजी में होने चाहिए। कुछ उम्मीदवारों ने यह अनुरोध किया है कि उन्हें हिन्दी या उनकी क्षेत्रीय भाषा में उत्तर लिखने की अनुमति दी जाये। इस इंस्टीट्यूट की कठिन सभी पहलुओं पर

विचार करके, जिसमें एक पहलू यह भी था कि इंस्टीट्यूट की परीक्षाएं तारे भारत को व्याप्त करती हैं, इस निष्कर्ष पर पहुंची कि यह प्रस्ताव स्वीकार करना संभव नहीं है, क्योंकि परीक्षा के सभी विषयों के बारे में उपर्युक्त पाठ्य पुस्तकें हिन्दी या क्षेत्रीय भाषाओं में उपलब्ध नहीं हैं। काउंसिल ने और जिन बातों पर विचार किया, वे ये हैं :-

1. इंस्टीट्यूट की परीक्षाएं व्यावसायिक प्रकार की हैं और विभिन्न विषयों के लिए हिन्दी या क्षेत्रीय भाषाओं का पर्याप्त ज्ञान रखने वाले उपर्युक्त और सुयोग्य परीक्षक नियुक्त करना और उत्तर पुस्तकों के मूल्यांकन में एकसूत्रता लाना कठिन होगा तथा

2. हिन्दी या क्षेत्रीय भाषाओं में लिखी उत्तर पुस्तकों के अंकों का मुख्य परीक्षकों द्वारा "मौडरेशन" कठिन होगा।

फिर भी इस इंस्टीट्यूट ने हिन्दी के प्रयोग की दिशा में शुरुआत की है और हिन्दी का एक बैकग्राउंड बैकल्पिक प्रश्न पत्र आरम्भ किया है।

इस प्रश्न पत्र में पहली परीक्षा जून, 1975 में ली गयी थी। इंस्टीट्यूट का विचार यह परीक्षा प्रति वर्ष जून मास में लेने का है। इंस्टीट्यूट का विचार है कि ऐमोशिफ्ट परीक्षा के विभिन्न विषयों में परीक्षा के माध्यम के रूप में हिन्दी आरम्भ करने का प्रसार इस बैकल्पिक प्रश्न पत्र से प्राप्त हुए अनुभव और हिन्दी भाषी क्षेत्रों में हिन्दी के प्रश्न के आवाह पर तय करना होगा। जब कुछ समय तक यह इंस्टीट्यूट इस परीक्षा को ले चुके सभी हस्तकी परीक्षाओं के बैकल्पिक माध्यम के रूप में हिन्दी के प्रयोग की अनुमति देने पर विचार किया जा सकता है।

#### Outlay in Fifth Plan for Development of Handloom Industry

3315. SHRI K. MALLANNA: Will the Minister of COMMERCE be pleased to state:

(a) the total outlay in the Fifth Five Year Plan for development of handloom industry; and

(b) the amounts be provided for the purpose to each State?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) The programme for the development of the handloom industry consists of Central and State Schemes. Under the Draft Fifth Plan an outlay of Rs. 11.80 crores has been made in the Central sector. Besides, the outlays included in the Draft Fifth Plans of States and Union Territories for the schemes relating to the development of handloom industry total to Rs. 43.52 crores. These tentative outlays are subject to revision when the Fifth Five Year Plan is finalised.

2. A number of schemes have been formulated for development of the handloom sector, under the Central Plan, in accordance with the inclusion of this programme in the 20-Point Economic Programme. An initial outlay of Rs. 5 crores has been provided for these schemes during the year 1976-77 but further amounts will be provided as may be necessary subject to availability. The Central Plan schemes will be continued during the Fifth Plan period.

In addition to the direct outlays by the Central and State Governments, a sizeable volume of institutional finance is expected to be raised. For a Five Year period, the programme of development envisages a total expenditure of Rs. 60 crores by the Central and State Government supplemented by Rs. 240 crores from institutional sources.

(b) A statement is attached.

## Statement

*Tentative outlays made under the draft Fifth Plan of State Governments/Union Territory Administrations for Development of handloom industry.*

S. No.	Name of State/Union Territories	Tentative total outlays in Draft Fifth Plans Rs. in lakhs
1.	Tamil Nadu	1450.00
2.	West Bengal	220.00
3.	Andhra Pradesh	300.00
4.	Jammu & Kashmir	21.14
5.	Assam	164.43
6.	Kerala	220.00
7.	Madhya Pradesh	100.00
8.	Karnataka	158.70
9.	Gujarat	40.00
10.	Rajasthan	6.50
11.	Uttar Pradesh	491.00
12.	Punjab	20.00
13.	Haryana	75.00
14.	Bihar	150.00
15.	Orissa	83.70
16.	Maharashtra	632.00
17.	Meghalaya	30.00
18.	Manipur	75.00
19.	Tripura	17.75
20.	Himachal Pradesh	Nil
21.	Nagaland	Nil
22.	Delhi	38.00
23.	Arunachal Pradesh	18.00
24.	Goa, Daman & Dia	00.60
25.	Mizoram	25.00
26.	Pondicherry	15.00
	<b>TOTAL</b>	<b>4351.62</b>

**Loans shared by Wealthy Farmers  
advanced by Nationalised Banks in  
Rural Area**

3516. SHRI ARJUN SETHI: Will the Minister of FINANCE be pleased to state:

(a) whether the major portion of the loans advanced by commercial banks especially in rural area has been shared by the wealthy farmers who have used a part of it for giving loans to rural poor at usurious rates of interest; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):

(a) and (b). The holding-wise direct agricultural advances of the commercial banks outstanding as at the end of September, 1974 (latest available) are as follows:

(Rs. in crores)

Size of holdings	Short term loans		Term loans	
	No. of A/cs.	Amount* outstanding	No. of A/cs.	Amount outstanding
Upto 10 acres . . . . .	10,58,639	113.14	2,86,355	93.14
Above 10 acres . . . . .	1,53,852	63.35	1,67,221	153.53

According to the data, the largest number of beneficiaries of bank advances are those with land holdings upto 10 acres both in case of short term and term loans. In terms of quantum of loan, the farmers in this category also availed the maximum of short term loans.

However, their share vis-a-vis that of farmers having more than 10 acres in respect of term loans is lower

Term loans in agriculture are required for comparatively greater investment on machinery, pump sets, land development etc. As such, demand for such loans, by and large, originate from farmers with larger land holdings. Besides, their credit absorption capacity which is proportionable to the size and need of holdings, is also higher. Requirements of farmers with lower holdings are modest and hence the demand from this category of farmers is comparatively less.

Government have not come across any such instance where wealthy farmers have used a part of the loans obtained by them for further lending to rural poor at usurious rates of interest. The commercial banks provide supervised agricultural credit under which the end-use of the loans is ensured. Under this system the chance of such malpractices is minimum.

**Proposal to cut down multi-stop services by Indian Airlines**

3517. SHRI M. RAM GOPAL REDDY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Indian Airlines proposes to cut down its number of multi-stop services; and

(b) if so, the reasons therefor?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR):** (a) and (b). While drawing up schedule of operation, Indian Airlines take into account customer demand, economics of operation, availability of capacity and its optimum utilisation. Though the Corporation have no plans to completely cut down its multi-stop services, it is the endeavour of the Corporation to rationalise their route structure by trying to match capacity requirement to potential traffic demand on each of the city-pairs served.

**Delay in clearance of cargo accumulated at Airports**

3518. **SHRI NITIRAJ SINGH CHAUDHARY:** Will the Minister of FINANCE be pleased to state:

(a) whether goods meant for export more specially foreign exchange earning goods, are accumulated at Palam Airport and other airports because of delays in custom clearance;

(b) if so, the tonnage of goods delayed during this year, average number of days goods delayed and their value; and

(c) what action has been taken to deal with the situation?

**THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):**

(a) No, Sir. There is no unusual delay in the customs clearance of air export cargo.

(b) and (c). Does not arise.

**Rate of Interest on Loans advanced to Small Scale Industries**

3519. **SHRI HARI KISHORE SINGH:** Will the Minister of FINANCE be pleased to state:

(a) whether the rate of interest charged by the nationalised banks for loans advanced to industries, especially small ones, is too exorbitant for their healthy growth;

(b) if so, the reaction of Government thereto; and

(c) the steps proposed to be taken by Government to improve the situation?

**THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):** (a) to (c). With effect from July 23, 1974 Reserve Bank of India has prescribed a minimum lending rate of 12.5 per cent on advances made by banks. However, the directive on minimum lending rate does not apply to the following categories of advances to small scale industries and the banks can charge a lower rate of interest.

(i) Advances to small scale industrial units covered by Credit Guarantee Scheme administered by Reserve Bank, provided such credit facility to small scale unit does not exceed a limit of Rs. 2 lakhs from one bank.

(ii) Loans or advances or other financial accommodation made or provided by scheduled bank at not more than the ceiling rates of interest specified by the Industrial Development Bank of India and refinanced by it.

Effective from March 15, 1976 the RBI has prescribed the maximum rate of interest on bank lending at 16.5 per cent.

Similarly, with effect from April 1, 1976 the Reserve Bank has also prescribed a maximum rate of 14 per cent on term loans to industry for periods not less than 7 years. The rate of interest charged on term loans with a maturity period of 3 to 7 years has been fixed at 15 per cent.

In view of the action taken to regulate the rates of interest, they are not considered exorbitant.



**Seizure of Ornaments and Jewellery  
in Calcutta**

3520. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of FINANCE be pleased to state:

(a) whether Income-tax Authorities had seized ornaments and jewellery in Calcutta during March, 1976;

(b) if so, the total value thereof;

(c) whether such seizures were made in any other parts of the country also in March-April, 1976; and

(d) if so, the facts thereof?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). The Income-tax Authorities seized ornaments and Jewellery of the value of over Rs. 53.9 lakhs in Calcutta during March, 1976.

(c) and (d). During March, 1976 the value of assets including jewellery seized in other parts of the country was over Rs. 26 lakhs. Complete information regarding such operations conducted in April, 1976 is not presently available.

**Loans advanced by Nationalised Banks  
to Small Scale Industries in Districts  
of West Bengal**

3521. SHRI TUNA ORAON: Will the Minister of FINANCE be pleased to state the total amount of loans advanced by the nationalised banks to Small Scale Industries of all the Districts of West Bengal during the years, 1974-75 and 1975-76?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): The available data on outstanding advances of public sector banks to small scale industries in the districts of West Bengal as on the last Friday of December 1974, are set out in the

statement laid on the Table of the House. [Placed in Library. See No. LT-10807/76].

**Prices of Agricultural and Industrial  
Products**

3522. SHRI BHOGENDRA JHA: Will the Minister of FINANCE be pleased to state the latest position with regard to the prices of important agricultural products and industrial products as compared to the corresponding period during last year including those of agricultural raw materials and the finished industrial goods made out of them?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): A statement comparing the Wholesale Price Indices of selected commodities/commodity groups for the week ending April 17, 1976 (the latest available) with the corresponding Indices for the week ending April 19, 1975 is laid on the Table of the House. [Placed in Library. See No. LT-10808/76].

**Complaints in Evasion of Income-tax  
in Delhi**

3524. SHRI BIRENDER SINGH RAO: Will the Minister of FINANCE be pleased to state:

(a) the number and names of persons against whom complaints regarding evasion of Income-tax in Delhi have been received by Government since 1st January, 1976; and

(b) whether inquiries in all the cases have been completed and if so, salient features thereof?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). Complaints regarding evasion of Income-tax are received by a large number of Income-tax Officers and Assistant Commissioners of In-

come-tax, besides Commissioners of Income-tax, Director of Inspection (Investigation), Central Board of Direct Taxes and other authorities. Action thereon is taken as called for.

The number of complaints received by all the authorities since 1st January 1976 and particulars of cases in respect of which enquiries have been completed are not available. Collection of such information will be very time consuming. Divulging of names of persons in respect of whom enquiries are still in progress may adversely affect the outcome of enquiries themselves.

If the Hon'ble Member desires to have specific information in respect of any particular case/cases, the same can be gathered and furnished.

#### Closure of Mercantile Cooperative Bank

3525. SHRI Y. ESWARA REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether Rajasthan Bank Employees Union has made a demand to Reserve Bank to enquire into the causes leading to the closure of Mercantile Cooperative Bank; and

(b) whether any action has been taken against those responsible for mismanagement of the above Bank?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). The Reserve Bank of India is reported to have received two representations from the employees of the Mercantile Cooperative Bank Limited, Jaipur alleging certain irregularities in the bank. Prior to the receipt of these representations, the Reserve Bank had already refused licence to the bank and put it under liquidation following the issue of an order of moratorium in respect of the bank. Immediately after the bank was placed on moratorium, the Reserve Bank re-

quested the Registrar of Cooperative Societies, Rajasthan to arrange to conduct an inquiry under Section 70(1) of the Rajasthan Cooperative Societies Act, 1965 to determine, in particular, the responsibility of various officials and office-bearers of the bank and to initiate appropriate action against them. The Reserve Bank is not in a position to directly take any further action in the matter and it is for the State Government to take such action as deemed necessary by them.

#### अल्पमिनियम का निर्यात

3526. डा० लक्ष्मीनारायण पांडेय : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1975-76 में भारत में अल्पमिनियम कम्पनी, कोरबा द्वारा रूस, स्पैन, थाइलैंड और इण्डोनेशिया की अलग-अलग कितनी कितनी मात्रा में अल्पमिनियम का निर्यात किया गया ;

(ख) वर्ष 1976-77 में इन देशों को करार के अनुसार कितना कितना अल्पमिनियम निर्यात किया जाता है : और

(ग) क्या निर्यात किये जान वाले अल्पमिनियम की मात्रा देश के भीतर खपत के लिये आवश्यक मात्रा के अतिरिक्त है ?

वाणिज्य मंत्रालय में उप मंत्री (श्री बिषय नाथ प्रताप सिंह) : (क) 1975-76 के दौरान भारत अल्पमिनियम कम्पनी द्वारा खोदियत संघ, स्पैन, थाइलैंड तथा इण्डोनेशिया को अल्पमिनियम धातु का निर्यात नहीं किया गया।

(ख) भाग (क) में निर्दिष्ट देशों को 1976-77 के दौरान भारत अल्पमिनियम कम्पनी द्वारा अल्पमिनियम का निर्यात करने के लिये इस समय कोई संविदा नहीं है।

(घ) एल्युमिनियम धातु की किस मात्रा का निर्यात किया जायेगा वह वरेषू धातुस्य-कताधी के अतिरिक्त होगा।

**Setting up of Industrial Joint Ventures in Third Countries**

3527. SHRI NOORUL HUDA: Will the Minister of COMMERCE be pleased to state:

(a) the prospects of export of turnkey projects and consultancy services and setting up of industrial joint ventures in third countries;

(b) whether Government are negotiating with other countries in this regard;

(c) whether multinational corporations or foreign capitalists would be associated with such ventures; and

(d) whether any deal has been struck in respect of such projects or industrial joint ventures with any third countries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) to (d). The developing countries offer considerable scope for turnkey projects, the setting up of joint ventures and for the export of consultancy services. Efforts are being made by our Public and Private Sector firms to take advantage of such opportunities. The efforts are meeting with success. The Government encourages these efforts and assists them by extending facilities for effective execution/implementation of the projects.

During bilateral trade negotiations, with other countries, the stress is also laid on co-operation for the purpose of pooling together the resources and know-how to jointly cultivate the markets in third countries. (At a recent joint commission meeting, an agreement has been reached with USSR for the supply of electrolyser buckets for India for the project set up in Yugoslavia with Soviet assistance.)

The participation of foreign nationals in the joint ventures to be set up in third countries is governed by the Foreign Investment Policies of the host country.

बुनकरों को धाने की सप्लाई और उनके द्वारा बुने कपड़े की खरीद

3528. श्री भागीरथ शंकर : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश के करोड़ों बुनकर धाने की कमी के कारण सामान्यतः बेरोजगार रहते हैं ;

(ख) क्या उन्हें समय पर धागा देने का कोई प्रस्ताव विचाराधीन है ;

(ग) क्या बुनकरों की जटिल समस्या को देखते हुए राज्य सरकारों को भी कोई निदेश दिये गये हैं; और

(घ) क्या बुनकरों द्वारा बुने गये कपड़े की बिक्री के लिए भी शासन ने कोई योजना बनाई है और यदि हाँ, तो उसकी मुख्य बात क्या है ?

वाणिज्य मंत्रालय में उपमंत्री (श्री विश्वनाथ प्रताप सिंह) : (क) जी नहीं।

(ख) से (घ) इस समय धाने की पूर्ति स्थिति सामान्यतः सन्तोषजनक है। बुनकरों की भासी हासत कमजोर होने के कारण उन्हें अपनी धाने की जरूरतें पूरी करने में कभी कभी कठिनाई हो सकती है। बुनकर सहकारी समितियों के धामले में, धाने की सप्लाई तथा तैयार उत्पादों की बिक्री सामान्यतः समितियों द्वारा की जाती है। धतः सहकारी क्षेत्र को समेकित करने और उसके अंतर्गत अधिक बुनकरों को लाने के लिए उपाय किए जा रहे हैं।

हालांकि राज्य सरकारों को कोई विशेष डिपॉजिट नहीं दी गई है फिर भी केन्द्रीय

योजनागत स्कीमों के रूप में 20 सूत्री वार्षिक कार्यक्रम के अन्तर्गत स्थापित की जा रही गहन विकास परियोजनाओं और विगत उत्पादन क्षेत्रों में कच्चा माल बैंकों की स्थापना की व्यवस्था की गई है ताकि बुनकरों को धारा की समय पर तथा नियमित पूति की जा सके। इन परियोजनाओं में कपड़े की विक्री की व्यवस्था भी की जाएगी।

**Permission to Trade Expertise for tapping Foreign Market for Coal**

3529. SHRI R. S. PANDEY: Will the Minister of COMMERCE be pleased to state:

(a) whether the Maharashtra Coal and Coke Merchants Association has urged the Central Government to permit the trade expertise for tapping the foreign markets; and

(b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH)

(a) No, Sir.

(b) Does not arise.

**कपड़ा मिलों पर उपकर**

3530. डा० लक्ष्मीनारायण साँडेय : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1975-76 में कपड़ा मिलों पर लगाये गये उपकर से कितनी आय हुई ; और

(ख) कपड़ा उद्योग के विकास हेतु इस राशि का उपयोग किन-किन अभिकरणों द्वारा किया गया ?

वाणिज्य मंत्रालय में उपमंत्री (श्री विष्व-नाथ प्रताप सिंह) : (क) और (ख). सरकार ने वस्त्र उद्योग के विकास के लिए 1975-76 के दौरान न कोई उपकर

714 LS 3

लगाया है और न बसूल किया है। तथापि, वस्त्र समिति द्वारा वस्त्र समिति अधिनियम, 1963 के अन्तर्गत विहित उसके कार्यों को पूरा करने के प्रयोजनार्थ वस्त्रों तथा वस्त्र मशीनों पर उपकर बसूल किया जा रहा है।

**Construction of Central Rest House in Gauhati**

3531. SHRI NOORUL HUDA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether a Central Rest House, proposed to be constructed near the Circuit House, Gauhati (Assam) and for which a sum of approximately Rs. 8 (Eight) lakhs were sanctioned to the Assam State Government has been completed; and

(b) if not, the reasons for delay and proposed completion date?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) No, Sir.

(b) The reason for delay in the execution of the project is the dispute with the contractor which still continues. The State Government are now considering the possibility of construction of a 50-room motel on the site. The details have not yet been finalised.

**Export of Plywood**

3532. SHRI NOORUL HUDA: Will the Minister of COMMERCE be please to state:

(a) Volume of export and foreign exchange earned through export of plywood from the entire country and from the State of Assam alone during the last year;

(b) the total volume of plywood exports in terms of rupees during the last year;

(e) what is the revenue earned by Government from the plywood manufacturers; and

(d) whether Government have given subsidies to the plywood manufacturers and if so, to what extent?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH).

(a) to (c) Volume of Export of plywood and foreign exchange earned therefrom during the year 1974-75 and 1975-76 (April—November) was as follows:—

	Quantity (in lakh Kgs)	Value (in Rs. lakh)
1974-75	195.9	683.00
1975-76 (April Nov)	38.2	160.00

Separate figures for Assam are not available

(d) The usual incentives admissible on exports are being provided

मध्य प्रदेश में राष्ट्रीयकृत बैंकों की शाखाएं खोलना

4533. श्री हुकम चन्द कछवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि क्या सरकार की मध्य प्रदेश के उन क्षेत्रों में, जिनमें अधिकतर हरिजन और आदिवासी रहते हैं, राष्ट्रीयकृत बैंकों की शाखाएं खोलने की कोई योजना है ?

राजस्व और बैंकिंग विभाग के प्रभारी राज्य मंत्री (श्री प्रणब कुमार मुर्मु) : वाणिज्यिक बैंकों को सलाह दी गयी है कि शाखा विस्तार की अपनी योजना बनाते समय जन जाति क्षेत्रों, आदिवासी क्षेत्रों आदि सहित कम बैंक वाले क्षेत्रों की आवश्यकताओं की ओर उन्हें अधिक ध्यान देना चाहिए। भारतीय रिजर्व बैंक ने सूचित किया है कि दिसम्बर, 1975 की स्थिति के अनुसार सरकारी क्षेत्र के बैंकों सहित वाणिज्यिक

बैंकों के पास राज्य प्रदेश के ऐसे क्षेत्रों में नये कार्यालय खोलने के लिए बाण लार्सेन/आर्केटन पत्र बांटी वे, जिनमें हरिजन तथा आदिवासी जनसंख्या दो लाख से अधिक है। इसके अलावा, शाखा विस्तार की उनकी 1976 की योजनाओं के अनुसार इ. जिलों में और तैतालीस शाखाएं खोलने के लिए भारतीय रिजर्व बैंक द्वारा अनुमति दी जा रही है।

रुई की कमी

3534. श्री हुकम चन्द कछवाय : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या देश में इन समय रुई की बहुत अधिक कमी है और यदि हा, तो इस समय देश में रुई का कितना उत्पादन होना है,

(ख) गत तीन वर्षों में विदेशों से कितना रुई का आयात किया गया और देशी तथा आयातित रुई के मूल्यों में कितना अंतर रहा, और

(ग) क्या देश में खपत को ध्यान में रखते हुए देश में रुई का उत्पादन बढ़ाने की सरकार की कोई योजना है ?

वाणिज्य मंत्रालय से उपमंत्री (श्री विप्रनाथ प्रनाथ सिंह) (क). चालू रुई बीसम के सत्र में रुई के उत्पादन प्राकृतिक अभी उपलब्ध नहीं है।

(ख) विगत तीन वर्षों के दौरान विदेशों से आयात की गई रुई की मात्रा निम्नोक्त प्रकार है —

वित्तीय वर्ष	मात्रा 180-180 कि० ग्रा० की हजार गाठों में
1972-73	626.0
1973-74	317.9
1974-75	76.5

स्वदेशी तथा आयातित रुई को कौनों के बीच अन्तर के सम्बन्ध में जाणकारी एकत्र की जा रही है और सभा पटल पर रख दी जायेगी।

(ग) देश में रुई का उत्पादन बढ़ाने के लिये प्रयास किए जा रहे हैं।

**Alkaloid Factory, Neemuch**

3535. SHRI BHAGIRATH BHANWAR: Will the Minister of FINANCE be pleased to state:

(a) the date since when the production of alkaloid commenced in Alkaloid Factory, Neemuch (Madhya Pradesh) and the quantum of its present production;

(b) what is the production capacity of this factory; and

(c) whether there is any scheme for the expansion of this factory in future?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):

(a) The Alkaloid Factory, Neemuch is at present undergoing trial runs and regular production has not yet commenced.

(b) The Factory's annual production capacity of finished alkaloids and their salts in a single shift is estimated as follows:—

	Kgs.
Codeine Phosphate . . . .	4860
Codeine B. P. . . . .	1000
Narcotine . . . . .	2400
Morphine, Hydrochloride . . .	225
Morphine Sulphate . . . . .	225

(c) No scheme for expansion of the factory, in future is, at present, under consideration.

पटसन और पटसन से बनी वस्तुओं का निर्यात

3536. श्री भागीरथ भंडार : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में पटसन के व्यापार को प्रोत्साहन देने के लिये कोई योजना बनाई गई है और यदि हां, तो उसकी मुख्य बातें क्या हैं ;

(ख) इस समय पटसन और पटसन से बनी वस्तुओं का निर्यात किस किस देश को किया जाता है तथा उनसे गत एक वर्ष में कितनी विदेशी मुद्रा अर्जित की गई है ; और

(ग) क्या हमारा देश पटसन के उत्पादन में आत्म निर्भर है ?

वाणिज्य मंत्रालय में उपमंत्री (श्री विजयनाथ प्रताप सिंह) : (क) कच्चे पटसन के उपजकताओं को उचित मोदा सुनिश्चित करने हेतु भारतीय पटसन निगम की स्थापना की गई है तथा इसकी अवस्थापना को उत्तरोत्तर सुदृढ़ किया जा रहा है। गैडिंग गाठें बांधने तथा विपणन संबंधी सुविधाओं को भी बढ़ाया जा रहा है।

(ख) पटसन तथा पटसन उत्पादन अनेक देशों को निर्यात किये जा रहे हैं जिनमें ब्रिटेन, सं० रा० अमरीका, सोवियत संघ; बेल्जियम, कनाडा, आस्ट्रेलिया, अर्जेन्टीना; न्यूजीलैंड, चेकोस्लोवाकिया आदि भी शामिल हैं। कच्चे पटसन तथा पटसन माल के निर्यात से विदेशी मुद्रा को जो धाय हुई है उसका व्यौरा इस प्रकार है :—

क्रमांक	वर्ष	अवधि	विदेशी मुद्रा धाय (लाख रु० में)
1. कच्चा पटसन	1975-76 (अप्रैल-मार्च)		869.06
2. पटसन माल	1975-76 (अप्रैल - दिसम्बर)		18638.31

(ग) कुल मिला कर हमारा देश कच्चे पटसन के उत्पादन में आत्म निर्भर है। किसी कम फसल वाले वर्ष में कच्चे पटसन का उत्पादन पटसन मिलों की आवश्यकताओं से कम हो सकता है।

चुंगी के स्थान पर बिक्री कर

3557. श्री भागीरथ भंडार : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने इस धाराय का परिपत्र जारी किया है कि राज्य सरकारों द्वारा नगरों में बसूल की जा रही चुंगी को समाप्त कर दिया जाये और उसका स्थान पर बिक्री कर में वृद्धि कर दी जाये; और

(ख) क्या मध्य प्रदेश सरकार ने इस बारे में कार्यवाही की है ?

राजस्व और बैंकिंग विभाग के प्रभारी राज्य मंत्री (श्री प्रणव कुमार मुखर्जी) : (क) जी नहीं। परन्तु चुंगी समाप्त करने और इसके स्थान पर किसी अन्य प्रकार का कर लगाने के प्रश्न पर परिवहन और जहाजरानी मंत्रालय द्वारा कार्यवाही की जा रही है।

(ख) जी हाँ। मध्य प्रदेश सरकार ने एक अध्यादेश, संविधान के अनुच्छेद 213(1) के अन्तर्गत राष्ट्रपति की स्वीकृति के लिये भेजा है जिस में राज्य में नगरपालिकाओं द्वारा लगाये जाने वाले चुंगी शुल्क के स्थान पर, स्थानीय क्षेत्र में माल के प्रवेश क पर कर लगाने की व्यवस्था है। इस प्रस्ताव की जांच की जा रही है। इस बीच, समाचार पत्रों की रिपोर्टों से ऐसा प्रतीत होता है कि मध्य प्रदेश सरकार ने चार अध्यादेश जारी किये हैं, जिन में चुंगी शुल्क के स्थान पर राश्व के अन्य वैकल्पिक स्रोतों की

व्यवस्था की गई है, जिन के पूरे ध्येरे अभी तक राज्य सरकार से प्राप्त नहीं हुए हैं।

भारत में बनी शराब का निर्यात

3538. श्री भगीरथ भंडार : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत में बनी शराब का निर्यात किया जाता है ;

(ख) यदि हां, तो किस-किस देश को और कितनी मात्रा में निर्यात होता है और गत वर्ष इससे कितनी विदेशी मुद्रा कमाई गई ; और

(ग) किस-किस किन्म का शराब का निर्यात किया जाता है।

वाणिज्य मंत्रालय में उपमंत्री (श्री विश्वनाथ प्रताप सिंह) : (क) जी हाँ। मुख्यतः भारत में बनी श्रेजी शराब तथा बीयर का निर्यात होता है।

(ख) निर्यात मुख्य रूप से कनाडा, अदन, दुबई, कुवैत, तथा आबू धाबी को किये जाते हैं। वर्ष 1975-76 के लिये उपलब्ध अनन्तिम आंकड़ों के अनुसार उस वर्ष लगभग 6.09 लाख ६० मूल्य की 71000 लिटर से अधिक मात्रा का निर्यात किया गया।

(ग) रम, बीयर तथा कोकोनट फेनी।

#### Liberalisation of Import of Leather Processing Machinery

3539. SHRI Y. ESWARA REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether the E. E. C. team, which visited India recently, has suggested to Government liberalisation of

the import of leather processing machinery;

(b) whether the indigenous Leather Machinery Manufacturing Association has opposed this suggestion; and

(c) if so, the reasons thereof and Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (Shri Vishwanath Pratap Singh) (a) and (b). Yes, Sir.

(c) A list of leather machinery for import purposes was published in the Indian Export Service Bulletin dated 11-1-1975, giving an opportunity to indigenous manufacturers to represent if any of such items is being manufactured indigenously. A few representations from the machinery manufacturers were recovered and considered. A similar list was published in the Indian Export Services Bulletin dated 24th January, 1976 also. After due consideration, a list of leather machinery has now been put under O.G.L. so that the machines are available to the leather industry for export purposes without any delay.

#### विदेश बैंक से सहायता

3540. श्री गंगा चरण दीक्षित : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों के दौरान मध्य प्रदेश के इन्दौर और होशंगाबाद डिविजनों में विभिन्न परियोजनाओं के लिए विश्व बैंक से कुल कितनी राशि की सहायता प्राप्त हुई है; और

(ख) उन परियोजनाओं के कार्य में अब तक कितनी प्रगति हुई है जिनके लिए सहायता प्राप्त हुई है ?

वित्त मंत्रालय में उपमंत्री (बीमती सुकीर्ता रोहसनी) : (क) और (ख) : माननीय सदस्य संभवतः मध्य प्रदेश कृषि ऋण परियोजना और मध्य प्रदेश डेरी विकास परियोजना का उल्लेख कर रहे हैं जिनकी

वित्त-व्यवस्था विश्व बैंक समूह द्वारा की जा रही है। मध्य प्रदेश कृषि ऋण परियोजना के अन्तर्गत इन्दौर और होशंगाबाद डिविजनों के लिए विश्व बैंक समूह से क्रमशः 682.29 लाख रुपये और 90.09 लाख रुपये की राशि ली जा चुकी है। मध्य प्रदेश डेरी विकास परियोजना के अन्तर्गत चालू वित्तीय वर्ष में रकम मिलने के शुरू होने की संभावना है।

मध्य प्रदेश में तस्करी माल का पकड़ा जाना

3541. श्री गंगा चरण दीक्षित : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में आपात स्थिति की घोषणा के बाद मध्य प्रदेश में तस्करी का माल पकड़ा गया है;

(ख) यदि हां, तो कितने मूल्य का माल पकड़ा गया;

(ग) उन बड़े व्यापार गृहों के नाम क्या हैं जिनके यहां से यह माल पकड़ा गया; और

(घ) अब तक ऐसे कुल कितने मामलों को निपटाया जा चुका है ?

राजस्व और बैंकिंग विभाग के प्रभारी राज्य मंत्री (श्री प्रणव कुमार मुल्लर्जा) :

(क) जी, हां।

(ख) मध्य प्रदेश में विदेशी मुद्रा की छोटी सी रकम और 1,23,309 रु० की भारतीय मुद्रा के प्रतिरिक्त 27,74,323 रु० मूल्य का तस्करी का सामान पकड़ा गया।

(ग) कुछ नहीं।

(घ) अब तक निपटाये गये मामलों की संख्या पांच है।



**Selection of Short-Haul Jet**

3542. SHRI MOHINDER SINGH GILL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state.

(a) whether a decision on the selection of a short-haul jet is being delayed for a long time; and

(b) if so, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) and (b). Indian Airlines are presently studying different types of short-haul jet aircraft which could be added to their fleet. The Corporation are awaiting the financial terms from the manufacturers. Thereafter, the Corporation will finalise their proposals in this regard.

**Cochin Aerodrome**

3543 SHRI C JANARDHANAN Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state

(a) whether the site for the strengthening and extension of the existing runway by 600 ft at the Naval Aerodrome at Cochin has been selected finally,

(b) if so, the broad outlines thereof;

(c) whether the works of this runway is expected to be taken up during the current financial year itself; and

(d) if so, the amount earmarked for this project?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) Yes, Sir

(b) The runway will be re-aligned, extended by 600' in the Northerly direction, and strengthened to LCN 40.

(c) Yes, Sir.

(d) The project is estimated to cost Rs. 70.05 lakhs.

**Purchase of Jute by J.C.I.**

3544. SHRI SAMAR GUHA: Will the Minister of COMMERCE be pleased to state

(a) whether any policy has been formulated regarding purchase of jute during the year 1976-77 and if so, facts thereof;

(b) the facts about the funds provided to Jute Corporation of India for purchase of Jute during the year 1975, and

(c) whether the funds were adequate to purchase jute from the cultivators and if not, how the Jute Corporation of India faced the problem of purchasing jute from the cultivators?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Procurement policy of Jute Corporation of India for 1976-77 season has not yet been formulated as the sowing season has just begun

(b) Funds to the extent of Rs. 29.8 crores, including share capital, were available to Jute Corporation of India during 1975-76 season

(c) In the 1975-76 season, purchase operations of the Jute Corporation of India did not suffer for want of funds

**Passenger amenities at Trivandrum Airport**

3545 SHRI VASANT SATHE Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state

(a) whether the amenities for air passengers at Trivandrum airports are inadequate;

(b) whether the space at the reception lounges for incoming and outgoing air passengers is quite inadequate; and

(c) the steps being taken by Government in the matter?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR):** (a) to (c). The passenger handling amenities at Trivandrum aerodrome are adequate. However with a view to meeting the growing demands of traffic, the terminal building has recently been extended. Airport entry ticket system was introduced from 1st January, 1976 to reduce over crowding. A separate Departure Holding area is under construction. With the completion of this work the position is expected to improve further.

**Seizure of Watches and Jewellery by Customs Authorities in Bombay**

3546. **SARDAR SWARAN SINGH SOKHI:** Will the Minister of FINANCE be pleased to state:

(a) whether Customs Authorities seized wrist watches and jewellery worth more than Rupees 50 lakhs at Chembur in Bombay on 15th April, 1976;

(b) whether these watches and jewellery were smuggled during the period of emergency or earlier;

(c) what action Government have taken against the persons apprehended; and

(d) what steps Government propose to take to tighten up the security measures to check the smuggling of foreign articles?

**THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):**

(a) On the 15th April, 1976 the Officers of the Marine & Preventive Branch of the Bombay Customs (Preventive) Collectorate seized wrist watches, watch spare parts, and textiles alongwith sugar and two trucks totally valued Rs. 38,65,028/- at Chembur in Bombay. No jewellery was seized.

(b) It is not possible to indicate when these watches, watch parts and textiles were smuggled into India.

(c) In this connection 4 persons have been arrested under the Customs

Act, 1962. Further investigation is in progress.

(d) In addition to preventive detention the following measures have been taken to check the smuggling of foreign articles:—

The Customs preventive machinery has been strengthened with more staff and equipment including wireless network in vulnerable areas. Extensive and regular patrolling of the sea and intensive patrolling of coastal areas, suspected to be landing points, as also feeder roads have been organised. Intelligence set-up has been geared up for better collection and pursuing of intelligence reports. Better co-ordination has been established among the various enforcement agencies such as, the Directorate of Revenue Intelligence, Income-Tax, Foreign Exchange Enforcement Directorate as also with the State Governments.

Some of the further measures which are under consideration of the government include creation of special courts, strengthening of the legal framework, further improvement of the intelligence and investigation machinery, creation of more supervisory posts for more effective supervision and deployment of more vessels and vehicles.

As anti-smuggling drive is a continuous process, the various measures are under constant review.

**Agents kept by G.I.C at High Commission rates**

3547. **SHRI VAYALAR RAVI:** Will the Minister of FINANCE be pleased to state:

(a) whether General Insurance Corporation of India are still keeping the agents at a high commission rates; and

(b) if so, the reasons therefor?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI):** (a) and (b). The General Insurance Corporation of India does not employ insurance agents. Only its four subsidia-

ries employ agents for procuring and servicing general insurance business. The rates of commission payable to insurance agents which were earlier limited to 15 per cent for Fire and Miscellaneous classes of insurance business and 10 per cent for Marine insurance business, were reduced to 5 per cent for Fire and Marine and 10 per cent for Miscellaneous insurance business with effect from 1-6-1969. Even though Section 40A of the Insurance Act has not been made applicable to the G.I.C. and its subsidiaries, they are adhering to these ceilings.

मध्य प्रदेश के उज्जैन, देवास और झांजापुर जिलों में लघु तथा कुटीर उद्योगों के लिए राष्ट्रीयकृत बैंकों द्वारा दिए गए ऋण

3548. श्री हुकम चन्द कल्लवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के उज्जैन, देवास और झांजापुर जिलों में राष्ट्रीयकृत बैंकों द्वारा

वर्ष 1973 से 1975 तक लघु और कुटीर उद्योगों के लिए कितने व्यक्तियों को ऋण दिये गये और ऐसे ऋण कम से कम और अधिक से अधिक कितने हैं; और

(ख) ऐसे व्यक्तियों की संख्या कितनी है जिन्होंने पिछले ऋण चुका दिये हैं परन्तु उन्हें पुनः ऋण नहीं दिये गये हैं और इसके क्या कारण हैं ?

राज्य और बैंकिंग विभाग के प्रभारी राज्य मंत्री (श्री प्रणव कुमार मुल्लाजी) :  
(क) मध्य प्रदेश में उज्जैन, देवास और झांजापुर जिलों में छोटे पैमाने के उद्योग को सभी अनुसूचित वाणिज्यिक बैंकों द्वारा दिये गये समग्र ऋणों के सम्बन्ध में उपलब्ध सूचना, नीचे दी जा रही है.—

(हजार रुपये)

अन्तिम शुक्रवार को स्थिति	उज्जैन		देवास		झांजापुर	
	खरों की संख्या	रकम	खातों की संख्या	रकम	खातों की संख्या	रकम
1	2	3	4	5	6	7
दिसम्बर, 1972	247	35,81	98	21,26	61	2,52
दिसम्बर, 1973	431	66,23	132	26,69	85	2,42
दिसम्बर, 1974	563	121,05	152	81,09	128	5,97

यद्यपि इन बैंकों द्वारा छोटे पैमाने और कुटीर उद्योग के वास्ते दिये जाने वाले ऋणों की कोई कड़ी न्यूनतम और अधिकतम सीमाएं निर्धारित नहीं की गयी हैं, तथापि सरकारी क्षेत्र के बैंक ऐसी परियोजनाओं/प्रस्तावों के वास्ते आवश्यकता के आधार पर सहायता प्रदान करने का प्रयत्न करते हैं।

(ख) प्राकटित सूचित करने की वर्तमान प्रणाली में इस सूचना के सकलन की व्यवस्था नहीं है। अलवत्ता, जब कभी ऐसे मामले

सरकार अथवा भारतीय रिजर्व बैंक के ध्यान में लाये जाते हैं तो उनकी जाच की जाती है।

धाय बागान

3549. श्री हुकम चन्द कल्लवाय : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में ऐसे कितने धाय बागान हैं जो इस समय बाटे में चल रहे हैं तथा उनके नाम क्या हैं; और

(ख) इन चाय बागानों में से प्रत्येक ने विभिन्न वित्तीय संस्थाओं से कितना ऋण ले रखा है तथा क्या इन चाय बागानों के व्यवस्थापकों ने ऋण राशि का समुचित उपयोग नहीं किया ?

वाणिज्य मंत्रालय में उक्तंत्री (श्री बिश्वनाथ प्रताप सिंह) : (क) भारत की सभी चाय बागान कंपनियों के बारे में ऐसी जानकारी उपलब्ध नहीं है।

(ख) प्रश्न नहीं उठता।

सीमाशुल्क पुलिस की नियुक्ति के लिए  
पैनल

3550. श्री रामशतार शास्त्री : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सीमाशुल्क पुलिस की नियुक्ति के लिए केन्द्रीय उत्पादनशुल्क विभाग पटना में 1971 में एक पैनल तैयार किया गया था;

(ख) यदि हां तो पैनल में सम्मिलित व्यक्तियों की संख्या कितनी है तथा उक्त पदों पर उनमें से कितने व्यक्ति नियुक्त किये गये; और

(ग) उसमें सम्मिलित अनुसूचित जातियों और अनुसूचित जनजातियों के व्यक्तियों की भलग-भलग संख्या कितनी है ?

राजस्व और बैंकिंग विभाग के प्रभारी  
राज्य मंत्री (श्री प्रणव कुमार मुकुर्जी) :

(क) यह अनुमान लगाया जाता है कि संकेत सीमाशुल्क सिपाहियों की शोर है। जनवरी-मई 1971 की भ्रवधि के दौरान पटना समाहर्ता-कार्यालय में सिपाही के पदों पर नियुक्ति के लिए तीन सुचियां तैयार की गयी थीं।

(ख) इन सुचियों में शामिल किये गये कुल व्यक्तियों की संख्या 236 थी। उपलब्ध

रिक्त पदों की संख्या केवल 118 थी। 104 व्यक्तियों को नियुक्ति पत्र जारी किये गये थे जिनमें से 91 व्यक्तियों ने कार्यभार संभाला।

(ग) अनुसूचित जाति के 21 उम्मीदवारों और अनुसूचित जनजाति के 8 उम्मीदवारों को नियुक्ति पत्र जारी किये गये थे जिनमें से क्रमशः 20 और 7 ने कार्यभार संभाला।

U.K. grant for Family Planning Programme

3551. SARDAR SWARN SINGH SOKHI: Will the Minister of FINANCE be pleased to state whether there has been any change in policy of U.K. Government towards grant of £3 million intended for India's Family Planning Programme?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): No, Sir.

Construction of Aerodrome at Karipur

3552. SHRI A. K. GOPALAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the Director General of Civil Aviation had prepared a project report for construction of an aerodrome at Karipur near Calicut and submitted it to the Planning Commission;

(b) if so, the broad outlines thereof;

(c) whether the Planning Commission has approved the scheme and if so, the funds allotted for the purpose; and

(d) if not, the reasons for delay?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) Yes, Sir. A project report was prepared and submitted to the Planning Commission in June, 1972.

(b) The proposal was for construction of:

- (i) 4500 ft. × 150 ft. runway.
- (ii) 525 ft. × 50 ft. taxi track.
- (iii) 375 ft. × 150 ft. apron.
- (iv) A terminal building.
- (v) A Control Tower.

(c) and (d). The Planning Commission advised that the project might be considered for inclusion in the Fifth Five Year Plan. However due to increase in the cost of operations consequent on hike in prices of aviation fuel Indian Airlines had to review their plans and found themselves unable to operate to Calicut in the Fifth Five Year Plan. Nevertheless it is proposed to pursue the proposal for construction of an aerodrome for non-scheduled operations for the present subject to availability of resources.

#### Management of South Indian Bank Limited Trichur

3553. SHRI VAYALAR RAVI: Will the Minister of FINANCE be pleased to state:

(a) whether the management of the South Indian Bank Limited, Trichur, is compelling its employees for arranging a minimum deposit of 3 lakhs in the bank before they are absorbed in the permanent services; and

(b) if so, the steps being taken to prevent such malpractice?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) Reserve Bank of India has reported that the South Indian Bank Ltd., Trichur, has been exhorting its trainees to canvass deposits as far as possible. Candidates appointed as trainees are expected to acquire experience in all aspects of banking including deposit mobilisation. For assessing the performance in deposit mobilisation, a norm of canvassing Rs. 3 lakhs during the period of training is fixed. In some cases, the bank has extended the period

of training to enable the candidates to fulfil the norm. The norm is, however, not being rigidly enforced by the bank in the matter of final absorption of the candidates in as much as those who have canvassed less than Rs. 3 lakhs have also been absorbed in the regular cadre. The bank is also reported to have not rejected any trainee on grounds of poor performance in deposit mobilisation.

(b) Reserve Bank of India is seized of the matter and is taking appropriate action.

#### Cochin Aerodrome

3554. SHRI A. K. GOPALAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Kerala Government have made a request for entrusting the work of strengthening and extension of the runway of Cochin Aerodrome to the Kerala State Construction Corporation;

(b) if so, the decision taken thereon; and

(c) if no decision has been taken so far, the reasons for delay?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) Yes, Sir.

(b) and (c). The matter is being examined.

#### Profits on imported drugs by S.T.C.

3555. SHRI JAGANNATH MISHRA: Will the Minister of COMMERCE be pleased to state:

(a) whether State Trading Corporation has been urged to cut profits on imported drugs; and

(b) if so, the decision taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b). The service margin on

Imported drugs has been reduced from 5 per cent to 4 per cent on c.i.f. cost from 1st April, 1976.

**Heavy Investment by Public Sector**

3557: SHRI JAGANNATH MISHRA: Will the Minister of FINANCE be pleased to state:

(a) whether National Council of Applied Research has suggested for heavy investment by public sector; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MATI SUSHILA ROHATGI): (a) and (b). The NCAER had suggested, in their journal of October 1975/January 1976, that the time was ripe for a major push forward in investment in 1976-77 Annual Plan, the lead being taken by the public sector. Government have also considered that in the context of the state of the food economy and external reserves, it was possible to make a major increase in investment outlays in 1976-77, and accordingly the Annual Plan for this year has been increased to Rs. 7,852 crores, an increase of 31.6 per cent over the previous year's Plan outlay.

**Crisis in export oriented solvent extraction industry**

3558. SHRI DHAMANKAR: Will the Minister of COMMERCE be pleased to state:

(a) whether the export oriented solvent extraction industry is out of gear and has been facing a crisis owing to crash in groundnut oil prices;

(b) if so, remedial measures being adopted to augment the revenue of the industry; and

(c) the anticipated export during 1976-77 in terms of tonnage and value of groundnut extractions as compared to the previous year?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) The returns of solvent extraction processing of groundnut oil cakes have declined due to the fall in domestic groundnut oil prices. This has had an effect on the solvent extraction industry where groundnut cakes form the bulk of the oil cakes processed.

(b) Apart from price support operation for groundnut by the Government of Gujarat and relaxation in respect of advances against stock of groundnut, incentives have been extended for the exports of groundnut extractions, cottonseed extractions and de-oiled rice bran. A small quantity of groundnut oil was also authorised to be exported by S.T.C.

(c) Exports of groundnut extractions during 1976-77 are expected to be around 7 lakh tonnes valued at about Rs. 55-60 crores as against actual export of 6.75 lakh tonnes valued at Rs. 55 crores in the previous year.

**पुस्तकों का आयात**

3559. श्री शंकर दयाल सिंह : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों के दौरान वर्ष-वार कितनी पुस्तकों का आयात किया गया है; और ?

(ख) किन-किन देशों से कितने मूल्य की पुस्तकों का आयात किया गया ?

वाणिज्य मंत्रालय में उपसत्री (श्री विद्वन्नाथ प्रताप सिंह) : (क) और (ख) जो आंकड़े रखे जाते हैं उनके बजन के रूप में मात्रा की जानकारी मिलती है संख्या के रूप में नहीं।

एक विवरण, जिसमें वर्ष 1972-73 से 1975-76 (जुलाई 1975 तक) के आयात

छरी, हुई पुस्तकों तथा पैमपलेंट आदि तथा बच्चों की चित्रों तथा चित्रकारी वाली किताबों के देशवार आयात दर्शाये गये हैं, तथा पटल पर रखा जाता है। तथा पटल पर रखा गया है। (ग्रन्थालय में रखा गया। देखिये सख्या एल०टी०-10809/76)

**बिहार में बैकों द्वारा बुनकरों को ऋण**

3560. श्री राजाबतार शास्त्री : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार में बुनकरों को बैकों से ऋण लेने में परेशानी का सामना करना पड़ता है,

(ख) क्या नालन्दा जिले में बिहार शरीफ के बुनकरों ने उनके पास एक ज्ञापन भेजा है, और

(ग) यदि हा, तो सरकार ने उनकी शिकायत दूर करने के लिए क्या कार्यवाही की है ?

राज्य और बैंकिंग विभाग के प्रभारी राज्य मंत्री (श्री प्रणब कुमार मुखर्जी) :

(क) बैकों द्वारा बुनकरों को परेशान करने की कोई विशिष्ट शिकायत सरकार के ध्यान में नहीं आई है।

(ख) ऐसा प्रतीत होता है कि सरकार को बिहार शरीफ से कोई अभ्यावेदन प्राप्त नहीं हुआ है।

(ग) प्रश्न नहीं उठना।

#### Trend in Sugar Exports

3561. SHRI S R DAMANI Will the Minister of COMMERCE be pleased to state

(a) whether, according to Government's calculations, the present trend in sugar exports will be of a sustaining nature in the future years also; and

(b) if so, what are the international market indications which give rise to such calculations?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir

(b) The world demand for sugar has shown an upward trend and it is expected to rise further as per the forecasts made by the World Bank and the F A O

#### Export of Cotton

3562 SHRI S R DAMANI Will the Minister of COMMERCE be pleased to state

(a) the quantity and value-wise figures of cotton exports from 1973-74 and 1974-75 crops, and

(b) their break-up for short, medium and long staples?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) and (b) 215 lakh bales of long staple cotton of 1974-75 cotton crop and 30,000 bales of medium staple cotton of 1973-74 cotton crop were released in 1975 for export upto 31-8-1976. Actual exports as on 22-4-76) have been to the following extent -

Variety	Qty. in lakh bales	Value in Rs. crores
Long staple	1.448	23.31
Medium staple	0.1676	2.59
Short staple (from Sept. 74 to Aug. 75)	1.07	N.A.
(from Sept. 75 to 4th March, 76)	0.80	N.A.

**Works assigned to private businessmen by S.T.C. and MMTC**

3563 SHRI B. V. NAIK: Will the Minister of COMMERCE be pleased to state:

(a) the percentage 'ad valorem' of the works assigned to the private businessmen and contractors in the import and export transactions, separately, by the State Trading Corporation and Minerals and Metals Trading Corporation against the works carried out by the staff of the above Corporations;

(b) whether the percentage share of the private trade out of the total is rising or falling, year after year giving figures for latest available three years; and

(c) the rationale behind employment of private sector in executing the works of public sector?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) to (c). STC and MMT are trading organisations. In the performance of their functions in the import/export transactions, these organisations use specialised services available in public/private sector in areas of quality control, warehousing, shipping, banking and insurance, clearing and handling, transport and distribution. Maximum utilisation is made of such services as are available in the public sector e.g. State Bank of India, Central Warehousing Corporation, Shipping Corporation of India, etc. Procurement of various goods for exports is generally made from available sources both in the private and co-operative sectors as well as from Central and State Public Undertakings. It is not feasible to work out the percentage "ad valorem" of the services of private businessmen and contractors utilized by STC and MMTC in their trading operations.

**Plan to provide package low cost Bharat Darshan Tour**

3564. SHRI B. V. NAIK: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have any plan to provide package low cost Bharat Darshan Tour to lower middle classes in order to promote national integration and constructive relaxation and if so, what will be its cost;

(b) whether Government propose to provide incentives, particularly to primary school teachers in this behalf; and

(c) whether to specialised corporation is being set up for this purpose on No-Profit-No Loss basis?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) to (c). No, Sir.

The Department of Tourism does not directly organise any package tours. However, the Ministry of Railways do offer a number of concessions for rail travel such as Student Concession, Teachers Concession, Concession for Kisans, Industrial Labourers, Artists, Sportsmen, circular tour tickets, hill concession etc. The details with regard to these concessions are available in the Indian Railway Conference Concession Coaching Tariff No. 22-Part I (Vol. II).

**Construction of Air-strips**

3565. SHRI B. V. NAIK: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government propose to undertake construction of cheap air-strips to enable private operators to operate non-public sector routes; and

(b) if not, whether Government propose to permit private sector aerodromes to be built and operated on a commercial or no-profit-no-loss basis by



private airlines wherever new routes are justified?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) No, Sir.

(b) Construction and licencing of aerodromes other than Government aerodromes are governd by the relevant rules in the Aircraft Rules, 1937, an extract of which is laid on the Table of the House (Placed in Library See No. LT-10810/76).

Government permission would be required for operating air services on any route by private operators.

#### Linking of pension of Government Employees with prevalent Dearness

3566. SHRI P. GANGA REDDY: Will the Minister of FINANCE be pleased to state

(a) whether Government have been urged to link pension of Government employees with prevalent dearness as in case of service employees; and

(b) if so, the decision of Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) and (b). The Third Pay Commission recommended that when the 12 monthly average of the All India Working Class Consumer Price Index (1960=100) rises by 16 points beyond 200 points, Central Government servants retiring on or after 1-1-1973 should be given relief at the rate of 5 per cent of pension subject to a minimum of Rs 5 p.m. and a maximum of Rs 25 p.m. In the light of this recommendation, Government had sanctioned 3 instalments of relief to all Central Government pensioners including those who retired before 1-1-1973, with effect from 1-8-1973, 1-1-74 and 1-4-74 respectively. Thereafter, keeping in view the resources available, the Central Government pensioners have been given further

relief on ad hoc basis to the extent of 10 per cent of pension subject to a minimum of Rs. 10 p.m. and a maximum of Rs. 50 p.m. w.e.f. 1-10-75, to compensate the pensioners for the rise in the cost of living. Thus the pensions of Central Government pensioners are linked with the rise in the cost of living, to the extent possible.

#### Export of Bananas

3567. SHRI D. K. PANDA:  
SHRI R. S. PANDEY:  
SHRI G. C. DIXIT:  
SHRI VASANT SATHE:

Will the Minister of COMMERCE be pleased to state:

(a) the value of Bananas exported to Middle East and Gulf countries during 1975-76; and

(b) the target of export thereof for 1976-77 and foreign exchange likely to be earned?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Rs 41.30 lakhs

(b) 5,000 tonnes valued at Rs. 120 lakhs.

#### Excise duty on Cultural Papers

3568. SHRI D. K. PANDA. Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that upgraded excise on cultural paper has led to difficulties both for consumers and producers;

(b) whether Government have received any representation that there is glut of this paper in the market; and

(c) if so, what action is proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). Consequent upon the changes proposed in excise duties on various categories of paper and paper boards as a part of 1976 Budget proposals, the duty on certain categories of printing and writing papers has gone up and representations have been received from the producers as well as interested trade associations requesting for reconsideration of the upgraded excise duties on cultural papers as the increased duties may adversely affect the producers as well as the consumers. It has also been contended that there is no scarcity of cultural varieties of paper in the market and in fact the mills are facing problems of off-take.

(c) The various representations received and the suggestions made are being examined.

#### Tourist Centres in Gujarat

3569. SHRI VEKARIA:  
SHRI ARVIND M. PATEL;

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the names of tourist centres in the Central Sector that exist in Gujarat State;

(b) whether Government propose to develop them further during the Fifth Five Year Plan; and

(c) the amount sanctioned for their development?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) to (c). The development of tourist centres in the Central Sector is not taken up on State-wise or place-wise basis. Places are selected for development on the basis of their existing or potential attractions for tourists, easy accessibility, availability of basic infrastructure such as water and electric supply,

etc. Moreover, due to constraint on resources there has necessarily to be a selective approach for the development of tourist centres. Tourism schemes taken up in Gujarat in the Central Sector are the construction of a Tourist Bungalow at Porbandar at an estimated cost of Rs. 10.93 lakhs, a Youth Hostel at Gandhinagar at a cost of Rs. 4.7 lakhs, and a Forest Lodge at Sasangir at an estimated cost of Rs. 13.11 lakhs. The Youth Hostel has since been completed, the Forest Lodge at Sasangir and the Tourist Bungalow at Porbandar are likely to be commissioned during the current financial year. The Department of Tourism proposes to set up a camping site at Ahmedabad during the Fifth Five Year Plan period and the India Tourism Development Corporation proposes to construct a motel at Ahmedabad subject to feasibility study and availability of funds. Similarly, a transport unit is proposed to be set up at Ahmedabad by the ITDC during the Fifth Plan period. A mini bus is proposed to be provided at Gir Forest during 1976-77 for viewing of wild life.

#### Import of Cotton

3570. SHRI VEKARIA:  
SHRI ARVIND M. PATEL;

Will the Minister of COMMERCE be pleased to state:

(a) whether any agreements have been made for the import of cotton during the year 1976-77;

(b) if so, the names of the countries with whom such agreements have been made; and

(c) the quantity and quality of cotton to be imported?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) No, Sir.

(b) and (c). Do not arise.

जीवन बीमा निगम के कार्ज हिन्दी में छाना जाना

3571. श्री बिरंजीब झा : क्या बिम मंत्री यह बताने की कृपा करेंगे कि जीवन बीमा निगम के सभी फार्म अंग्रेजी के साथ हिन्दी में भी छापे जाने में क्या प्रगति हुई है ?

बित्त बंधालय में उप-मंत्री (श्री: श्री: सुशीला रोहतासी) : मार्च 1976 तक, जीवन बीमा निगम के कार्यालयों में इस्तेमाल में आने वाले लगभग 150 प्रश्न हिन्दी और अंग्रेजी दोनों भाषाओं में छापे गये थे । तब से लगभग 40 और प्रश्न हिन्दी में छापे दिये गये हैं ।

#### Opening of Regional Rural Banks

3572 SARDAR SWARAN SINGH SOKHI:

SHRI SAMAR GUHA:

Will the Minister of FINANCE be pleased to state the State-wise list, indicating the places where the regional rural banks have been opened in the country so far?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): A statement indicating State wise locations, etc., of Regional Rural Banks established upto the end of April, 1976 is laid on the Table of the House. [Placed in Library see No. LT—10811/76.]

#### Accommodation for Tourist in Ladakh

3573. SHRI RAJDEO SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether three tented townships have been arranged in the mountain locked regions of Ladakh to provide additional accommodation facilities to tourists for the current tourist season;

(b) if so, whether Government have declared Ladakh a prohibited or protected area and tourists are allowed to enter that area after being screened;

(c) whether along with these tented townships other accommodation for foreign tourists exist; and

(d) if so, the particulars thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) There is no proposal for the present in the Central Sector to provide tentage accommodation at Ladakh for tourists for the current season. However, a limited number of tents are available at Kargil and Leh from the D.S.P., Kargil and Asstt. Commissioner, Leh which can be hired by tourists.

(b) Certain areas of Jammu & Kashmir including Kishtwar and Nun Kun and parts of Ladakh including Leh have been opened to foreign tourists since June 1974. However, there are still certain areas in Ladakh which are in the inner line, and tourists need to obtain special permits.

(c) and (d). There are PWD bungalows at Kargil, Drass, Budhkhharboo, Khalsi & Leh. At Leh, a few small hotels and paying guest rooms have also come up for use by tourists.

#### Export of Spices

3574. SHRI RAJDEO SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether spices including pepper cardamom, chillies, ginger, turmeric and cumin seeds were exported;

(b) if so, the value of the total spices exported during the last two years separately; and

(c) the countries to which the spices were exported?

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI  
VISHWANATH PRATAP SINGH):  
(a) Yes, Sir.

(b) 1973-74 Rs. 55.06 crores.  
1974-75 Rs. 61.29 crores.

(complete export figures for 1975-76  
are not available yet).

(c) The Indian Spices are exported  
to a large number of countries. Prom-  
inent among them during above pe-  
riod were USSR, USA, Saudia Arabia,  
Kuwait, Poland, Italy, Canada, Czecho-  
slovakia, Japan, Rumania, Hungary,  
Iran, Nepal, Libya, Siingapore, South  
Yemen P. Republic, Yemen Arabia  
Republic and U.K.

**चीनी का निर्यात लक्ष्य**

3575. श्री लालजी भाई : क्या  
वाणिज्य मंत्री यह बताने की कृपा करेंगे  
कि :

(क) वर्ष 1973 से 1975 तक  
वर्षवार कितनी मात्रा तथा कितने मूल्य की  
चीनी के निर्यात लक्ष्य निर्धारित किये गये  
थे;

(ख) क्या उक्त लक्ष्य पूरे कर लिये  
गये थे; और

(ग) यदि नहीं तो इसके क्या कारण  
हैं ?

वाणिज्य मंत्रालय में उद्य मंत्री (श्री विद्व-  
नाथ प्रताप सिंह): (क) लक्ष्य निम्नोक्त  
प्रकार थे :-

वर्ष	मूल्य (करोड़ र० में)	मात्रा (लाख मे० टन में)
1973	35.84	2.5
1974-75	260.00	5.0
1975-76	475.00	13.0

(ख) और (ग). 1973 तथा  
1974-75 के दौरान लक्ष्य प्राप्त कर लिये  
गये थे। 1975-76 के लिए 467 करोड़  
रुपये मूल्य के 11.88 लाख मे० टन के  
निर्यात होने का अनुमान है। अंतर्राष्ट्रीय  
चीनी कीमतों के तेजी से गिरने के कारण  
कमी आई।

**Distribution of controlled cloth in  
rural areas during 1975-76**

3576. SHRI N. E. HORO: Will the  
Minister of COMMERCE be pleased  
to state:

(a) the quantity of controlled cloth  
distributed in rural areas in each  
State during the year 1975-76; and

(b) the percentage of production of  
controlled cloth fixed for the mills for  
1976-77?

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI  
VISHWANATH PRATAP SINGH):  
(a) Distribution of controlled cloth in  
rural areas was about 75 per cent of  
the total distribution. Separate State-  
wise figures are not yet available.

(b) Obligation for the production of  
controlled cloth are fixed quarterly in  
respect of each mill on the basis of  
number of loom—shifts worked by a  
mill in a quarter preceding the quarter  
previous to the one for which obliga-  
tion is being fixed. As such, the obli-  
gation on mills for 1976-77 cannot be  
spelled out at this stage.

**Fly and drive scheme for Foreign  
Tourists**

3577. SHRI K. MALLANNA: Will  
the Minister of TOURISM AND  
CIVIL AVIATION be pleased to state:

(a) whether there is any 'fly and  
drive' scheme under the consideration  
of Government for the benefit of  
foreign tourists;

(b) whether Government have re-  
ceived any representation also in  
this regard; and

(c) if so, the reaction of Government in this regard?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR):** (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

**Sharing of Bank credit by Backward Districts**

3579. **SHRI ARJUN SETHI:** Will the Minister of FINANCE be pleased to state whether the backward Districts in the country which accounted for 57.3 per cent of the population shared only 18.1 per cent of the aggregate bank credit till June, 1973 and if so, the reaction of Government thereto?

**THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):** Regional imbalances in matters of banking development are a facet of the much wider and long term problem of imbalances in economic development. Thus, as in the case of other indicators of development, the backward districts have a low share of the operation of the banking system in all its aspects including branch network, deposits and advances. Since bank nationalisation public sector banks have been endeavouring to reduce these distortions by opening branches in the backward districts and extending credit to the productive ventures of farmers, artisans and craftsmen and other small borrowers engaged in self-employment ventures. However, the flow of credit is slow in the absence of organised trade and industry.

To accelerate the pace of industrial development of these districts, the concerned agencies, besides giving priority to the programmes for development of infrastructural facilities in these districts, offer various incentives like provision of land and sheds at concessional terms, investment subsidy, transport subsidy in some districts, tax concessions, concessional terms of

finance from financial institutions, etc., to the entrepreneurs for locating industrial units in these areas.

**Opening of Branches of SBI in States**

3580. **SHRI ARJUN SETHI:** Will the Minister of FINANCE be pleased to state:

(a) the total number of branches of the State Bank of India opened in the different States during 1975-76;

(b) the names of the States where there is no local head office of the said bank;

(c) whether State of Orissa is one of them; and

(d) if so, the reasons therefor?

**THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):** (a) Reserve Bank of India have reported that State Bank of India opened 419 offices during the calendar year 1975 and 24 offices during January and February, 1976. Statewise details are set out in the Statement laid on the Table of the House. [Placed in Library. See No. LT-10812/76].

(b) to (d). State Bank of India at present have 9 Local Head Offices, one each at Ahmedabad, Bhopal, Bombay, Calcutta, Delhi, Hyderabad, Kanpur, Madras and Patna. State Bank of India have reported that after the comprehensive restructuring of its organisational set up undertaken in 1974 with the help of the Indian Institute of Management, Ahmedabad, its Local Head Offices have been considerably strengthened and are now expected to take care of 450-500 branches and sub-offices of the Bank. The Bank have observed that at present, the cost-benefit analysis does not permit setting up of a separate Local Head Office in Orissa. However, to ensure its greater involvement in the banking programmes of Orissa, the Bank have set up an office of the Chief Regional Manager at Bhubaneswar with substantial discretionary powers.

**New Import Policy**

3581. SHRI C. K. CHANDRAPPAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have made any study to assess the possible impact of the new import policy announced on 14th April, 1976 on India's foreign exchange position;

(b) if so, broad features thereof; and

(c) the steps taken to ensure that the liberalisation of import policy would not be misused by big business houses?

THE DEPUTY MINISTER, IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) and (b). The possible impact of the new import policy on the foreign exchange position was kept in mind at the time of its formulation. It was felt that the general economic situation required increased industrial production as well as an increase in exports. It is expected that the increase in the exports will more than off-set the foreign exchange impact of the new import policy.

(c) The Imports and Exports (Control) Act, 1947, has been amended to provide for deterrent punishment for misuse of the imported raw materials. A suitable administrative machinery is also being established to implement these provisions.

**Purchase of Aircraft by Indian Airlines**

3582. SHRI C. K. CHANDRAPPAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Indian Airlines has not yet taken a final decision about the purchase of new aircraft for its fleet;

(b) which are the countries and aircraft manufacturers who appro-

ached Indian Airlines with their offers for providing aircraft with broad outlines of their offers; and

(c) the reasons for delay in taking a decision in the matter?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) to (c). The British Aircraft Corporation of United Kingdom and M/s. Fokker VEW of Holland have approached Indian Airlines for the sale of BAC-111-475 and F-28 MK 4000 series aircraft respectively. The Corporation are awaiting the final financial terms from the manufacturers. On receipt of the information further economic analysis would be carried out before the proposals are finalised by the Corporation.

**Export of Natural rubber by STO**

3583. SHRI M. RAM GOPAL REDDY: Will the Minister of COMMERCE be pleased to state the names of the countries to which State Trading Corporation proposes to export natural rubber this year?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): The countries are likely to be U.K., Italy, West Germany and Japan. Some other European countries and Singapore may also buy.

**Purchase of MICA by German Democratic Republic**

3584. SHRI M. RAM GOPAL REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether German Democratic Republic has agreed to buy more Mica from India; and

(b) if so, the quantum agreed to for this year?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) About 658 metric tons.

**Indo-Korea Joint Business Council**

3585. SHRI PRABODH CHANDRA: Will the Minister of COMMERCE be pleased to state:

(a) whether Indo-Korea Joint Business Council has been set up recently; and

(b) if so, the composition of the Council?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir. The Federation of the Indian Chambers of Commerce and Industry and the Korea Chamber of Commerce and Industry have set up a Joint Business Council of the Chambers on 18th February 1976.

(b) The Composition of the Council will be decided by the two Chambers as and when meetings take place.

**Assistance sanction by I.R.C.I to Sick/Closed Industrial Units**

3586 SHRI SAKTI KUMAR SARKAR Will the Minister of FINANCE be pleased to state:

(a) whether most of the sick units have yet to use the assistance sanctioned by I.R.C.I for the betterment of the units,

(b) if so, the reasons therefor; and

(c) the action being taken to see that the sanctioned assistance is used by these units to increase the production as soon as possible?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):

(a) As at the end of March, 1976 I.R.C.I has sanctioned a total of Rs 3083.47 lakhs, as reconstruction assistance to 80 sick industrial units out of which assistance aggregating to as much as Rs. 2431.71 lakhs has been disbursed to 72 such units.

(b) Does not arise.

(c) By extending marketing, managerial and technical guidance to the assisted units, the Corporation constantly endeavours to see that the financial assistance granted is utilised as quickly as possible without much loss of time, in a manner, as to facilitate swift rehabilitation of the units.

**Purchase of Planes by Indian Airlines**

3587 SHRI SHANKER RAO SAVANT Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state

(a) whether the Indian Airlines propose to purchase any new planes during the next two years;

(b) if so, of what make, from whom and at what price;

(c) on which routes will these new planes be put; and

(d) which of the existing planes are proposed to be phased out?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR)

(a) to (c). Indian Airlines have placed an order for acquisition of three A300 B2 type aircraft (Airbus) on M/s Airbus Industries, which are due to be delivered in the last quarter of 1976. These aircraft with maximum final contract price of US \$24,400 million-each, are to begin with likely to be introduced on regular scheduled operation from December 1976/January 1977 on the following routes—

Bombay/Delhi,  
Bombay/Calcutta,  
Bombay/Madras,  
Delhi/Calcutta and  
Bombay/Bangalore

Apart from this the Corporation are evaluating certain other types of short haul jet aircraft for their fleet.

(d) On the introduction of the Airbus, the Corporation propose to phase out gradually the Caravelle aircraft for their fleet.

**Private Aviation Service Operating from Bombay**

3588. SHRI SHANKERRAO SAVANT: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the names and destinations of private aviation services operating from Bombay;

(b) whether these services have been demanding more routes and if so, which are those routes; and

(c) Government's reaction to these demands?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) to (c). Only Safari Airways were operating air services from Bombay on the route Bombay/Surat/Bhavnagar and Bombay/Keshod/Porbandar. They discontinued their services w.e.f. 1st December 1975. Director General of Civil Aviation invited application from Non-Scheduled Operators for operation of air services on nine routes out of which the following routes are from Bombay:

(i) Bombay/Nasik

(ii) Bombay/Nasik/Sholapur/Bombay;

(iii) Bombay/Calicut/Cochin (without traffic rights between Bombay and Cochin).

The following two operators holding non-scheduled permits have shown interest in operation from Bombay:

**I. Safari Airways**

(i) Bombay/Keshod;

(ii) Bombay/Keshod/Porbandar;

(iii) Bombay/Kolhapur;

(iv) Bombay/Nasik;

(v) Bombay/Calicut/Cochin.

**II. The Agricultural and General Avian Cooperative Society, Hyderabad**

(i) Bombay-Nasik-Sholapur Bombay.

(ii) Bombay-Calicut-Cochin (without traffic rights between Bombay and Cochin).

The applications of these two operators are under consideration.

**Complaints of Defalcations from Private Sector Banks in Bombay**

3589. SHRI SHANKARRAO SAVANT: Will the Minister of FINANCE be pleased to state:

(a) whether there are any complaints of defalcation from any of the private sector banks in the city of Bombay; and

(b) if so, the facts thereof?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). Reserve Bank of India have reported that commercial banks are required to furnish them periodically with the details of frauds which take place in the branches/offices of banks. Since January 1975, nine instances of frauds involving a total amount of Rs. 84.67 lakhs relating to the branches in Bombay of 8 private sector banks have been reported by the banks concerned to the Reserve Bank.

In all these cases the banks concerned have taken appropriate action to recover the amounts including filing complaints with the police wherever they were considered necessary.

**Decline in the Export of Ferrous Hollow Ware Products**

3590. SHRI RAM BHAGAT PASWAN: Will the Minister of COMMERCE be pleased to state:

(a) whether there was a decline in the export of ferrous hollow ware products during the last year; and



(b) If so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) Yes, Sir. The provisional figures of exports during the first 10 months of 1975-76 show a decline compared to the corresponding period of the previous year.

(b) Establishment of local factories in the importing countries, comparatively high incidence of freight rates and port congestion surcharges, irregular sailings to Gulf ports and Nigeria and increased raw material cost are some of the contributing factors towards the decline.

**Tourist Home in Gir Sanctuary  
(Gujarat)**

3591. SHRI VEKARIA:  
SHRI ARVIND M. PATEL:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state whether any tourist home has been established in Gir Sanctuary in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): The construction of a Forest Lodge which is nearing completion, has been undertaken by the Central Department of Tourism at a cost of Rs. 13.11 lakhs in Gir Sanctuary. Besides the existing accommodation (Sasan Guest House), the Government of Gujarat has constructed a dormitory block near the Forest Lodge.

**Policies issued under Janata Personal  
Accident Insurance Scheme**

3592 SHRI VASANT SATHE: Will the Minister of FINANCE be pleased to state:

(a) the number of policies issued so far under Janata Personal Accident Insurance Scheme, region-wise;

(b) what special steps are taken/proposed to popularise this policy?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA BOMATGI): (a) Number of policies issued upto 26th April 1976 under Janata Personal Accident Insurance Scheme, region-wise, is as follows:

Western Region . . .	184,957
Northern Region . . .	136,586
Eastern Region . . .	35,755
Southern Region . . .	65,315

(b) Some of the special steps taken or proposed to be taken to popularise this policy are given below:

1. Publication of pamphlets giving brief details in English and Regional languages.
2. Coverage through Press, Radio, Television, posters and banners.
3. Explaining the benefits of the scheme to groups of employees through Employers, Trade Organisations and Associations.
4. Proposed recruitment of special cadre of Development and Administrative Staff to cater to Janata Personal Accident and other non-traditional classes of business.
5. Simplification of procedures relating to issue of documents and settlement of claims.

**Sick Spinning Mills**

3593. SHRI VASANT SATHE: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have formulated a scheme to provide financial aid to sick spinning mills;

(b) if so, the main features of the scheme under consideration; and

(c) the estimated number of sick spinning mills in the country, State-wise and to what extent the scheme proposed would provide relief to these units?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) to (c). Of late cotton spinning mills have faced serious difficulties as a result of sluggish yarn market. This situation may not last long and it cannot be said that all the spinning mills facing difficulties are sick. Government is keeping watch and if the situation warrant remedial action, such action would be taken.

**Bank Credit at Preferential Rate of Interest in Bihar**

3594. SHRI BHOGENDRA JHA Will the Minister of FINANCE be pleased to state

(a) the total number of persons, profession-wise, who have received bank credit at the preferential rate of interest in each of the districts of Bihar and the total amount advanced profession-wise during the last three years; and

(b) the branch-wise total number of such persons in the districts of Madhubani, Darbhanga, Samastipur and Sitamarhi during the above period?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). It is presumed that the Hon'ble Member is referring to the Differential Rate of Interest Scheme, which was put in operation in June 1972. The present system of data collection does not provide for compilation of data profession-wise. However, available data on outstanding advances as on December 1973 and December 1974 under DRI scheme in the districts of Bihar are set out in the Statement laid on the Table of the House. [Placed in Library. See No. LT-10813/76].

**Payment of H.E.A. to the employees of autonomous bodies**

3595. SHRI S. M. BANERJEE: Will the Minister of FINANCE be pleased to state whether the House Rent Allowance in respect of employees of the various autonomous bodies under the administrative control of the Ministries concerned has recently been kept at par with the rate of House Rent Allowance allowed to the Central Government employees?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): No general orders have been issued to bring the rates of house rent allowance payable to the employees of the various autonomous bodies under the control of different Ministries, at par with the rates of house rent allowance payable to the Central Government employees.

**Bank Loan Facilities to Weaker Sections**

3596. SHRI K. MALLANNA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have reviewed their policy regarding bank loans to be made available to the weaker sections of society for the construction of houses at the resettlement sites;

(b) whether Government have given any special credit facilities to people in the villages for their resettlement at a normal rate of interest; and

(c) whether Government have issued instructions to banks to provide facilities to the weaker sections throughout the country?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) Public sector banks' participation in the national housing programmes takes the form of subscription to the bonds and debentures of State Housing Boards, which undertake housing

projects for low income groups. Besides, public sector banks advance individual loans at concessional rate of interest to the landless labour and other weaker sections of the community, who are being allotted house sites by State Governments under 20-point Economic Programme.

(b) and (c). It is the accepted policy of Government to make bank credit available to the weaker sections of the community in an increasing measure. The Government and the RBI issue appropriate instructions to banks from time to time.

#### Price depression in Dry Fruit Market

3597. SHRI DHAMANKAR: Will the Minister of COMMERCE be pleased to state:

(a) whether of late, there has been a sharp price depression in the domestic dry fruits markets;

(b) if so, what are the reasons responsible for the sharp decline in market prices; and

(c) whether in view of the prevailing market conditions the S.T.C. would still go in for imports of dry fruits through the recent Rs. 52 lakhs deal with the trade?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) No, Sir. There is only a marginal decline in the domestic dry fruit prices.

(b) The marginal decline is due to the fact that this is an off-season for dry fruits.

(c) The STC will be effecting import of dry fruits.

#### Restoration of Pre-Budget Levy on Paper

3598. SHRI K. LAKKAPPA:  
SHRI RAJDEO SINGH:  
SARDAR SWARAN SINGH  
SOKHI:

Will the Minister of FINANCE be pleased to state:

(a) whether the All India Paper and Allied Product Manufacturers

Association and Karnataka Paper Merchants and Stationers Association have urged the Centre to restore the pre-budget levy on paper as the increase in levy has hit the consumer hard and aggravated the paper crisis; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):

(a) and (b). Yes, Sir. The matter is being examined.

#### PAPERS LAID ON THE TABLE

NOTIFICATION UNDER CUSTOMS ACT, CENTRAL EXCISE RULES, GOLD (CONTROL) ACT, WEALTH-TAX ACT, GUJARAT SALES TAX ACT AND A STATEMENT

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy of Notification No. G.S.R. 308(E) (Hindi and English versions) published in Gazette of India dated the 28th April, 1976, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT-10798/76].

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 588 published in Gazette of India dated the 24th April, 1976, together with an explanatory memorandum.

(ii) G.S.R. 306(E) published in Gazette of India dated the 28th April, 1976, together with an explanatory memorandum.